

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 17304/2021

(Arising out of impugned final judgment and order dated 16-08-2021 in MS No. 2298/2021 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

INDRA BHAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 09-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. S. Wasim A. Qadri, Sr. Adv.
Ms. Udit Singh, AOR
Mr. Tamim Qadri, Adv.
Mr. Saeed Qadri, Adv.
Mr. Shraveen Kumar Verma, Adv.
Mr. Sangeet Singh, Adv.

For Respondent(s)

Mr. Anuroop Chakrovarthi, Adv.
Mr. Bhakti Vardhan Singh, AOR
Mr. Vipin Singh Bansal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The matter stands adjourned by two weeks in terms of the letter circulated by the learned counsel for the respondent.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER